



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/ 6035 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Biswajit Chakraborty,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 4<sup>th</sup> October, 2019.

Sub:- **Casual leave.**  
Ref:- Your letter No. MACT(B)/1525 dated 1<sup>st</sup> October, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer to withdraw the casual leave on 10.10.2019 has been granted. Again, you have been granted casual leave for 3 (three) days w.e.f.14.10.2019 to 16.10.2019 along with station leave permission w.e.f the evening of 11.10.2019 till the morning of 17.10.2019, as prayed for.

The Additional District and Sessions Judge, Barpeta and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

6037

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-48/2017/6036-1A, dated 4.10.19**  
Copy to:

1. The Additional District and Sessions Judge, Barpeta, for  
information and necessary action.

✓ 2. The Systems Analyst, Gauhati High Court

**JT. REGISTRAR (VIGILANCE)**  
Kdas